

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

CA/49/93

in
MA/400/92 in
O.A. No. 473/92
~~Tax No.~~

DATE OF DECISION 2/11/1993

Shri Kamalasanan K.P. Petitioner

Mr. B.B. Gogia Advocate for the Petitioner(s)

Versus

Union of India & Anr. Respondent

Mr. B.R. Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Kamalasanan K.P.
Railway Quarter No.895/B
New Railway Colony,
Kota Junction
(Rajasthan)

: Applicant

(Advocate: Mr.B.B.Gogia)

Versus

1. Union of India
Through:
Shri P.V.Svaitheeswaran,
General Manager
Western Railway,
Churchgate, Bombay.
2. Shri N.C.Bindlish
Divisional Railway Manager,
Kothi Compound, Western
Railway, Rajkot.

: Respondents

(Advocate: Mr.B.R.Kyada)

ORAL JUDGMENT

IN

C.A.49/93

IN

M.A./400/92

IN

OA/473/92

Date:2/11/1993

Per: Hon'ble Mr. N.B.Patel

: Vice Chairman

Mr.B.R.Kyada is not present. Mr.Gogia states that, Mr.Kyada has told him that the process of selection i.e. test has started and the applicant will be considered. Relying on what Mr.Kyada has told him, Mr.Gogia does not press this C.A. C.A.stands disposed of.No order as to costs.



(V.Radhakrishnan)
Member (A)



(N.B.Patel)
Vice Chairman